

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB-1295/ND/2019
IA/3614/2020

IN THE MATTER OF:

M/s. Jammu & Kashmir Bank Ltd.

Vs.

M/s. VinayakRashi Steels Rolling Mills Pvt. Ltd. &Ors.

....Applicant

.....Respondent

SECTION

U/s 7 IBC Code 2016

Order delivered on 12.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Ashim, Mr. Vaibhav, Mr. Rajeev & Mr. Aditya for Ex-directors

For the Respondent

:Mr. Rudra for RP

ORDER

IA-3614/2020:-

The present application has been filed on behalf of RP praying there in to direct the respondents to comply with the directions of the applicant/RP, cooperate with the RP in collection of relevant information and management of the affairs of the Corporate Debtor and hand over the information and relevant documents as are required by the RP, in the alternative initiate the proceedings against the respondents for committing the offences under Section 70(1) of the IBC, 2016 and pass such order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and in the interest of the justice.

We have heard the Ld. Counsel for the RP as well as Ld. Counsel for the Suspended Board of Directors and the Suspended Board of Directors has appeared in person.

Ld. Counsel for the Suspended Board of Directors informed us that they have hand over all the documents today at 8:30AM and Ld. Counsel for the RP submitted that in the morning, he has received the documents sent by the Suspended Board of Directors and he further

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submitted that except the computers, which is still under the control and possession of the Suspended Board of Directors, he has received all other documents.

Considering the submissions made on behalf of the parties, we direct the Suspended Board of Directors to hand over the computer in course of the day to the RP and RP is directed to depute a responsible person to receive the computer, which is under the possession of the Suspended Board of Director .

Any laches or disobedience on their part shall be dealt in accordance with the provisions of law.

After receiving the computer, the RP is directed to submit the affidavit of service stating the facts that he has received all the documents and the computer.

With this order, the present application i.e. IA-3614/2020 stands disposed of.

-Sd-

**(K.K. VOHRA)
MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**